

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
BANGALORE- 560 038.

Dated: 10 JAN 1995

APPLICATION NO: 1099 of 1994.

APPLICANTS:- Sri.Ranganatha Naikar, Bangalore.
V/S.

RESPONDENTS:- The General Manager, Bangalore Telecom Dist.,
Bangalore and two others.

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1. Dr.M.S.Nagaraja, Advocate,
No.11, Second Floor, I Cross,
Sujatha Complex, Gandhinagar,
Bangalore-560 009.
2. Sri.M.Vasudeva Rao, Additional Central
Government Standing Counsel,
High Court Building, Bangalore-560 001.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

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Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above
mentioned application(s) on 02-01-1995.

Issued on
10/01/95

of 
D.P.P. REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

ORIGINAL APPLICATION NO.1099/94

MONDAY THE SECOND DAY OF JANUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR VICE CHAIRMAN
MR. T.V. RAMANAN MEMBER(A)

Shri Ranganatha Naikar,
aged 52 years,
S/o S. Jagannatha Naikar,
90, Ashwathanagar,
Sanjaynagar PO,
Bangalore - 560094
(working as Junior Engineer
under 1st Respondent) Applicant

(Dr. M.S. Nagaraja - Advocate)

v.

1. The General Manager,
Telecommunications,
Bangalore District,
Bangalore
2. The Divisional Engineer,
Telecommunications,
Malleswaram External,
Bangalore - 560055
3. The Union of India
represented by
Secretary to Govt.,
and Director General,
Ministry of Communications,
Government of India,
Sanchar Bhavan,
New Delhi Respondents

(By learned Standing Counsel)
Shri M.V. Rao

ORDER

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN

This application arises from an order
placing the applicant under suspension. We now



find that the aforesaid order of suspension has since been revoked. Today, the learned Government Pleader produced before us an order dated 30.12.1994 issued by the Government of India revoking the suspension with immediate effect. We place on record the aforesaid order and in the light of the same, direct this matter to stand disposed of as having become infructuous. No costs.

Sd-

MEMBER (A)

Sd-

VICE CHAIRMAN



TRUE COPY

20/10/1995
Section Officer
Central Administrative Tribunal
Bangalore Bench
Bangalore